

**GOVERNMENT OF INDIA
CULTURE
LOK SABHA**

UNSTARRED QUESTION NO:4250
ANSWERED ON:20.12.2011
RELOCATION OF VILLAGES
Joshi Shri Pralhad Venkatesh

Will the Minister of CULTURE be pleased to state:

- (a) Whether the government proposes to relocate the people living in villages which are located in the restricted areas of important national monuments across the country;
- (b) if so, the details thereof, state-wise;
- (c) whether the people of these villages are resisting the said proposal; and
- (d) whether the Government proposes to relocate the people living in villages which are located in the restricted areas of important National Monuments across the country;

Answer

MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF CULTURE (KUMARI SELJA)

(a)to(d) There is no such proposal as on date with the Archaeological Survey of India to relocate the people living in villages which are located in the restricted areas of important national monuments across the country.

The persons having buildings or houses in the prohibited area (100 metres from protected monuments) of any Centrally - protected monument may undertake repairs and renovation after obtaining permission from the Competent Authority on the recommendation of the National Monuments Authority. Further, in case of regulated area (200 metres further beyond prohibited area) the persons may undertake construction, reconstruction, repairs and renovation only after obtaining permission from the Competent Authority on the recommendation of National Monuments Authority. Under the provisions of the Ancient Monuments and Archaeological Sites and Remains (Amendment and Validation) Act 2010, the above institutional mechanism has been provided for, to deal with the applications for grant of permission to undertake repairs/renovation/re- construction or construction in the 'prohibited' and 'regulated' areas.